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Policy Circular No. 02 /2015-20

To

All Regional Authorities / All Customs Authorities / FIEO/EPCs/ All concerned

Subject: Issuance of Free Sale & Commerce Certificate to Merchant Exporters – reg.

Para 2.37 of Hand Book of Procedure, 2015-2020 deals with the issue of Free Sale & Commerce Certificate by Regional Authorities to exporters / merchants. As certain doubts have arisen in the Proforma of the certificate, it is clarified that the exporter has to indicate the details of the manufacturer or the exporter (if he himself is not the manufacturer) in Annexure “A” of the Free Sale & Commerce Certificate. Thereon the Regional Authority concerned will indicate the name of the manufacturer exporter as is being submitted by the Applicant in Annexure “B”. Thus Free Sale & Commerce Certificate can be issued to Merchant Exporters also if they provide details of manufacturer of the item in Annexure “A” of Appendix 2H.

2. This issues with the approval of DGFT.



(S.P. Roy)

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